

[Shri Annasahib Shinde]

Then, Sir, as far as the exports are concerned, Government is exploring the possibility as to whether some quantities could be exported outside. Beyond the quantities which we have agreed to export, it may be possible subject to the clearance by Finance and the assistance rendered by the Minister of Foreign Trade. We may succeed in exporting to a certain extent. I must say that as a result of the government policy, production has gone up and sugar availability is also more and there is no complaint of blackmarketing at the moment. I do not know what the hon. Member wants to know when he referred to the C. B. I. case. The pricing structure which is under discussion has been evolved on the basis of the recommendations of the Tariff Commission.

श्री कंधर लाल गुप्त : अध्यक्ष महोदय, मैंने केन-प्रोजेक्ट के बारे में पूछा था— उन को ज्यादा प्राइस दी जाय, उन को विश्वास दिलाया जाय कि उन का जो केन बचेगा, वह सब लिया जायगा, लांग टर्म पालिसी के बारे में बतलाइये ।

SHRI ANNASAHIB SHINDE: I do not know whether the hon. Member wants to discuss the entire sugar policy. I would like to submit that we expect this year more sugarcanes to be made available to the sugar factories. Government have already announced the policy of paying Rs. 8 per quintal in excise duty rebate on excess production over and above that of last year.

MR. SPEAKER: Now papers to be laid on the Table. Shri Fakhruddin Ali Ahmed.

12.39 hrs.

PAPERS LAID ON THE TABLE

PRESS NOTE RE: INDUSTRIAL LICENSING POLICY

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE & COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy of the Press Note dated the 13th March, 1970 regarding clarifications of the modified Industrial

Licensing Policy. [Placed in Library. See No. LT-3055/70.]

A. I. R. CODE FOR BROADCASTS

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA): I beg to lay a copy of the Code for broadcasts on All India Radio by individuals. [Placed in Library. See No. LT-3056/70.]

NOTIFICATIONS UNDER WAREHOUSING CORPORATIONS ACT, AND ESSENTIAL COMMODITIES ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table:—

- (1) A copy of the Central Warehousing Corporation (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 438 in Gazette of India dated the 14th March, 1970, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-3057/70.]
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1970, published in Notification No. G.S.R. 427 in Gazette of India dated the 10th March, 1970.
 - (ii) The Foodgrains (Prohibition of Use in Manufacture of Starch) Amendment Order, 1970 (Hindi and English versions) published in Notification No. G.S.R. 444 in Gazette of India dated the 16th March, 1970. [Placed in Library. See No. LT-3058/70.]

PAPERS UNDER INDIAN TELEGRAPH ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): I beg to lay on the Table a copy of the